

1	2	3
9.	Maharashtra	1
10.	Manipur	7
11.	Orissa	19
12.	Punjab	1
13.	Tamil Nadu	18
14.	Tripura	2
15.	Uttar Pradesh	33
16.	West Bengal	20
17.	Pondicherry	1
<b>Total</b>		<b>187</b>

[Translation]

#### Welfare of Labour

4003. SHRI GAURISHANKER CHATURBHUI BISEN: Will the Minister of LABOUR be pleased to state:

(a) the number of Central Dispensaries being run for the welfare of Labourers, State-wise;

(b) the date from which the Central Dispensary at Bharveli District Balghat (M.P.) has started functioning and the authority responsible for its maintenance;

(c) whether the labourers and the local people are getting benefits of this dispensary; and

(d) if not, the measures proposed to be taken for the improvement in its functioning?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) Labour Welfare Organisation is running 274 dispensaries in the country for the welfare of workers engaged in beedi industry and iron ore, manganese ore and chrome ore mines, limestone and dolomite mines and mica mines. A statement giving their State-wise break-up is attached.

(b) One 50-bedded Central hospital, set up under Iron Ore, Manganese Ore and Chrome Ore Mines Labour Welfare Fund is functioning at Bharveli, Distt. Balaghat since 27.11.1986. Labour Welfare Organisation through the Welfare Commissioner, Jabalpur, is responsible for its maintenance.

(c) and (d) The Central hospital at Bharveli, Distt. Balaghat (M.P.) is providing medical facilities to the workers engaged in beedi industry and in iron ore, manganese ore and chrome ore mines.

<b>Statement</b>	
State	Number of Dispensaries
Andhra Pradesh	24
Tamilnadu	19
Madhya Pradesh	41
Karnataka	30
Kerala	12
Gujarat	10
Rajasthan	23
Haryana	01
Bihar	32
Uttar Pradesh	20
Himachal Pradesh	01
Maharashtra	19
Orissa	24
West Bengal	16 (Including one Chest Clinic)
Assam	01
Tripura	01
<b>Total</b>	<b>274</b>

[English]

#### Employees of Private Sector

4004. SHRI TARIQ ANWAR: Will the Minister of LABOUR be pleased to state:

(a) whether the future of the non-government/private sector employees is in dark;

(b) whether the owner of the companies terminate the services of the persons without any reason;

(c) whether the Supreme Court has passed orders on April 6, 1998 that no person should be removed from services without assigning the reasons;

(d) if so, whether the management are implementing those orders; and

(e) if not, the reasons therefor, and the steps taken by the Government to secure the services of employees of these sectors?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) (a) to (e) According to the Industrial Disputes Act, 1947 under Section 25(F) no workman employed in